

(c) Promotion of exports has been the constant endeavour of the Government. Measures are taken to boost exports including iron and steel under the Export-Import Policy including Duty Exemption Scheme, export Promotion Capital Goods Scheme, Special Import Licences, Duty Drawback Scheme and exemption under 80 HHC of Income Tax Act. Market Development Assistance is also provided to Engineering Export Promotion Council. In addition, a new scheme called Engineering Products Export (Replenishment of Iron & Steel Intermediates) Scheme has been notified by the Government on 1.3.95.

Export of Alphanzo Mango

854. SHRI SUDHIR SAWANT : Will the Minister of COMMERCE be pleased to state :

(a) whether the alphanzo mango has tremendous potential for export;

(b) if so, the total quantity of alphanzo mango exported and foreign exchange earned therefrom during each of the last three years;

(c) whether Agricultural and Processed Food Products Export Development Authority has taken any measures to promote the export and increase the production of alphanzo mango;

(d) if so, the details thereof;

(e) whether any assistance to cooperative societies or for the post harvest is being provided in this regard;

(f) if so, the details thereof; and

(g) if not, the steps taken by the Government to boost the export and increase the production of alphanzo mango during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) Variety wise export statistics are not maintained for mangoes. Total quantity of mangoes (fresh, dried or sliced) exported and foreign exchange earned therefrom during each of the last 3 years are as follows:-

	Qty. in MTs	Value in Rs. crores
	Qty.	Value
1992-93	25942	46.14
1993-94	22423	44.22
1994-95	25774	45.74

(c) to (g) . Certain steps taken to promote the export of mangoes and other agricultural products are :-

(i) Providing financial assistance to Cooperative Societies for development of Infrastructural facilities such as purchase of specialised transport units, establishment of pre-cooling/cold storage facilities;

(ii) Soft loans given for setting up of grading/processing centres, auction platforms, ripening curing chambers and quality testing equipments;

(iii) Grant of financial assistance for improved packaging and strengthening of quality control;

(iv) Establishment of walk-in-type cold storages for export consignments awaiting clearance;

(v) Setting up of air cargo facilities for cargo booking and customs clearance facilities under one roof;

(vi) Establishment of vapour treatment facilities for improved acceptability of the product;

(vii) Arranging buyer-seller meets and participation in International Trade Fairs/Exhibitions;

(viii) Providing financial assistance for export promotion and market development.

Delay In Granting Loan Under P.M.R.Y. In Kerala

855. SHRI THAYIL JOHN ANJALOSE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that the Bank branches in Kerala particularly in Alleppey district are adopting delaying tactics in granting credits to self employed productive ventures under Prime Minister Rozgar Yojana;

(b) if so, whether the complaints against such practices have since been made from time to time.

(c) if so, the action taken thereon and the steps taken to fix the responsibility in the matter and also to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (c) Reserve Bank of India RBI has reported that some complaints such as demanding of collateral/ guarantee, non-sanction of loan etc. have been received against bank branches in Kerala. All such complaints have been referred to the concerned banks/ Reserve Bank of India's Regional Office at Trivandrum for a detailed report in order to enable remedial action to be initiated in this regard. RBI has also reported that in a field study conducted by RBI, it was observed that in 77% of the cases the applications were sanctioned within the prescribed time limit. No delay in disbursement was reported in any of the cases covered by the study. In Alleppey district for the year 1995-96, against the target of 1350, banks have so far sanctioned 287 cases till 31st October, 1995 and 1351 applications were pending with the various banks. A meeting of the banks and Government Departments was convened by RBI where in it was decided that the banks will dispose all the pending applications by 1st December, 1995. As regards Kerala State, the banks have sanctioned 1594 cases against the target of 2755 for the year 1993-94 and 11289 cases against the target of 15,000 for the year 1994-95 respectively.

Export Target

856. SHRI SULTAN SALAHUDDIN OWASI :

SHRI M.V.V.S. MURTHY :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have worked out an ambitious plan for 1995-96 to meet the export target of 31 million dollars;

(b) if so, the details thereof and the steps taken to achieve the target;

(c) whether his Ministry has also taken the issue of export credit with the Ministry of Finance;

(d) if so, the details of outcome thereof;

(e) whether the export plan for 1995-96 is likely to improve infrastructure in some 22 identified export centres;

(f) if so, the details thereof;

(g) whether his Ministry has also identified several thrust countries for exports; and

(h) if som the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) . In the current year, the export target has been indicated at around 20% growth in US \$ terms. Export Promotion as a continuous process. Steps are taken to boost exports in consultation with trade industry and other concerned institutions. Among the measures taken for export promotion, mention may be made about simplification of Export-Import Policy and procedures, increasing export production improving efficiency and competitiveness, focussing on quality improvement, technological upgradation, improvement in infrastructure and actively involving State Governments in export promotion. In the current year, an annual action plan has been formulated which *inter-alia* covers commodity specific and country-specific measures for export promotion.

(c) and (d) . Trade related finance issues are taken up with the Ministry of Finance on a regular basis during bilateral issues concerning the two ministries including export credit matters. Suggestion received from trade and industry and EPCs on export credit matters are covered in these discussions.

(e) and (f) . Under the Export Intensive Area Scheme, 23 Centres have been identified in the country for infrastructure de-bottlenecking. During 1995-96, two identified centres namely, Tirupur in Tamil Nadu and Moradabad in Uttar Pradesh are to be taken under the scheme.

(g) and (h) . Identification of new market and opportunities for exports is an ongoing process. Efforts are being made to expand out share in export in the existing markets and also develop new markets in the emerging countries like south Africa, Isarel, Central Asian Republics and neighbouring countries.

[Translation]

Income Tax Appeal Court

857. SHRI SATYA DEO SINGH :

SHRI MAHESH KANODIA :